

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 255/TT/2015**

Subject : Determination of transmission tariff from COD to 31.3.2019 for Asset I: 19.50 Km. Optic Fiber under TSTRANSCO sector (erstwhile APTRANSCO) (COD:1.6.2015), Asset II: 0.697 Km. Optic Fiber under KSEBL sector (COD 1.6.2015) under "Fiber Optic Communication system in lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links (PartIII)" in Southern Region.

Date of hearing : 22.3.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : National Thermal Power Limited & 12 others

Parties present : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri M.M Mondal, PGCIL  
Shri S.K Venaktesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Anshul Garg, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for Asset: I 19.50 Km. Optic Fiber under TSTRANSCO sector (erstwhile APTRANSCO), Asset II: 0.697 Km. Optic Fiber under KSEBL sector under "Fiber Optic Communication system in lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links (Part-III)" in Southern Region from COD to 31.3.2019.

2. None appeared on behalf of the respondents.

3. The Commission observed that in order dated 15.1.2016 in Petition No 181/TT/2013 tariff was granted for 1544.334 km fiber optic cable and has claimed 171.719 Km fiber optic cable in Petition No 487/TT/2014. In the present petition the petitioner has claimed 20.197 km fiber optic cable.

Sl.No	Petition No	Length of line submitted by the petitioner	Remarks
1	181/TT/2013	1322.315	Vide order dated 15.1.2016 granted tariff for 1544.334 km
2	487/TT/2013	171.79	
3	255/TT/2015	20.197	Covered under



		instant petition.
Total length	1514.302	

4. The Commission directed the petitioner to clarify the Optical fiber length covered in Petition No 181/TT/2013 since it is not matching with the Commission's order dated 15.1.2016. The Commission further directed the petitioner to clarify variation in length in its Investment Approval .

5. The Commission directed the petitioner to submit the following information on affidavit, with an advance copy to respondents by 11.4.2016:-

- a) Submit detailed justification of delay.
- b) Segregated apportioned approved cost for the assets and basis of apportionment.
- c) Certificate of RLDC in support of commercial use of the assets covered in the petition.
- d) Auditor certificate indicating whether the certified cost is inclusive of liability or excluding the liability.
- e) Form 15 (Actual Cash Expenditure), showing the quarter wise payment to contractors/suppliers and% of fund deployment up to actual COD.
- f) Form 14 (Other Income as on COD).
- g) Whether any of assets de-capitalized / asset has been kept not in use due to commissioning of the assets covered in the petition. If yes, provide the details like date of de-cap/asset not put to use, Gross block, Cumulative depreciation till the date of De-cap.
- h) Editable Soft copy (Excel format) of all the tariff forms.

6. The Commission further directed the petitioner to file the above said information within the specified time. In case, the information is not filed within the said date, the matter shall be decided based on available records.

7. Subject to the above, order in the petition was reserved.

By Order of the Commission  
Sd/-  
(T. Rout)  
Chief (Legal)

